

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A': NEW DELHI
(Through Video Conferencing)**

**BEFORE,
SHRI G. S. PANNU, VICE PRESIDENT
AND
SHRI AMIT SHUKLA, JUDICIAL MEMBER**

**I.T.A No.9705/Del/2019
(ASSESSMENT YEAR 2011-12)**

M/s Reckon Agencies Pvt. Ltd. 101, 1 st Floor, Bhanot Plaza-1, D.B. Gupta Road, Paharganj, New Delhi-110 055 PAN-AACCR 6442G (Appellant)	Vs.	Income Tax Officer, Ward-21(2), New Delhi (Respondent)
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Appellant By	Sh. Ashvini Kumar, Adv.
Respondent by	Sh. Mahesh Thakur, Sr. DR
Date of Hearing	28.05.2021
Date of Pronouncement	28.05.2021

ORDER

PER G.S.PANNU, VP:

This appeal by the assessee for the assessment year 2011-12 is directed against the order of learned CIT(A)-7, New Delhi dated 03.09.2019.

2. The learned counsel for the assessee, vide letter dated 03rd May, 2021 has requested for withdrawal of the appeal filed by the assessee and stated that

the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 28th May, 2021.

Sd/-
(AMIT SHUKLA)
JUDICIAL MEMBER

Sd/-
(G.S.PANNU)
VICE PRESIDENT

PK/PS

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI